

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH & FAMILY WELFARE
DEPARTMENT OF HEALTH & FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3214
TO BE ANSWERED ON 13TH DECEMBER, 2024**

CONTRACT WORKERS IN RML HOSPITAL

3214. SHRI RAJA RAM SINGH :

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is aware of the fact that services of contract workers engaged directly by Dr. Ram Manohar Lohia Hospital, New Delhi including 16 LDCs since 2010-2011 have been terminated despite having served for 12-15 years (including during COVID pandemic) and during pendency of industrial dispute;

(b) if so, the steps taken/proposed to be taken by the Government to give relief to these employees by means of reinstatement/regularization of services;

(c) whether the Government is aware of the fact that services of contractual nurses employed by Dr. RML Hospital, New Delhi, working since 2010-2011 have been terminated despite having served for 12-15 years (including during COVID pandemic); and

(d) if so, whether the Government is inclined to reinstate/regularize the services of these contractual nurses in Dr. RML Hospital/any other Central Government health institution in Delhi?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE**

(SHRI PRTAPRAO JADHAV)

(a) to (d): 16 Lower Division Clerks (LDCs) were engaged by Dr. Ram Manohar Lohia Hospital (Dr RMLH) on contract basis as a stop-gap arrangement purely on temporary basis in the year 2010 and 2011 and their engagement was extended from time to time against sanctioned and vacant posts of LDCs. Their services were terminated in the year 2022 on filling up of the posts on regular appointment basis. Similarly, services of some contractual Nursing Officers were terminated in the year 2022 on filling up of posts on regular appointment basis. There is no proposal under consideration of this Ministry for re-engagement/regularization of such contractual employees.
